

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 219/GT/2019

Subject : Petition for determination of tariff of Neyveli New Thermal Power Station (1000 MW) for the period from the date of anticipated COD until 31.3.2024.

Petitioner : NLC India Limited

Respondents : TANGEDCO and 9 others

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Surbhi Kapoor, Advocate, NLCIL
Shri A Srinivasan, NLCIL
Shri Vinay Sobti, NLCIL
Ms. Akansha, NLCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Darpan K.M, Advocate, PCKL
Ms. Amrita Sharma, Advocate, PCKL
Shri Rajat Jonathan Shaw, Advocate, PCKL

Record of Proceedings

Since the order in the Petition (which was reserved on 20.9.2022) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since the pleadings and arguments have been completed, the Commission may reserve its order in the Petition. She, however, submitted that in case any other clarification/additional information is required, the Petitioner will furnish the same. The learned counsel for the Respondents, while stating that orders may be reserved in the matter, prayed that time may be granted to the Respondents to file their replies in case any clarification/additional information is filed by the Petitioner.

3. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information after serving a copy to the Respondents on or before **29.2.2024**:

- i) *Detailed calculation of IDC and penal charges with editable soft copy in excel with linkage and formulae of the calculations along with the documents relating to Interest charged with respect to actual IDC as well as the actual interest rate on loan. Documentary evidence for year-wise variation in the interest rate/interest reset,*



if any. Details of the penal charges or declaration, if no penal charges are there, shall also be submitted.

- ii) Head-wise percentage of works completed, including major milestones achieved for Unit-1 and Unit-2, along with CPM/PERT chart indicating scheduled timelines and actually executed timelines and overlapping of delays, if any between Unit-1 and Unit-2, with proper supporting documents;*
- iii) Reasons for claiming Railway siding works amounting to Rs. 2450 lakh as the cost for the same was not envisaged under original scope of work. The Petitioner shall furnish the details along with the documentary evidence.*
- iv) Duly filled Form-J Reconciliation of capitalization vis-à-vis Audited accounts.*
- v) The Petitioner vide affidavit dated 17.10.2022 has submitted that IA has been filed with NLCT, Mumbai, pertaining to the LD claimed from M/S EPCCIL for Rs. 132.84 crore, and the same is sub-judice and still pending with the Liquidator of M/s EPCCIL. The updated status on the recovery of LD to be furnished.*

4. The Respondents may file their replies to the above by **10.3.2024** after serving a copy to the Petitioner, who may thereafter file its rejoinder, if any, till **15.3.2024**. No extension of time shall be granted for any reason.

5. Subject to the above, the order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

